

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No5  
C.P.(IB)/60(AHM)2021

**Order under Section 95(1) IBC**

**IN THE MATTER OF:**

State Bank of India  
V/s  
Pravin Kumar Tayal  
(Personal Guarantor)

.....Applicant

.....Respondent

**Order delivered on 02.12.2021**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Harmish Shah, Adv.  
For the Respondent : Ms. Mansi Trivedi, Adv.

**ORDER**

**IA 817 of 2021**

Application filed by personal guarantor challenging the maintainability of the application filed under Section 95 of the IBC, 2016. Learned Counsel for respondent accepts notice, undertakes to file reply within two weeks.

List for further consideration on 04.01.2022.

-sd-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

-sd-

**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**